

A1
②

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

ORIGINAL APPLICATION NO. 791 OF 1988

Sunil Kumar Applicant

Versus

The Union of India & others..... Respondents.

Hon. D. S. Misra- AM
Hon. G. S. Sharma-JM

In this petition under section-19 of the Administrative Tribunals Act no. XIII of 1985, the applicant has alleged that he had appeared in the selection test for the post of Foreman(Works) under the respondents on 18.3.1987 but his result has not been declared so far. The learned counsel for the applicant has been heard and we are of the view that the case can be finally disposed of at this stage because the relief(2) claimed by the applicant for the appointment will depend only on his selection and is not certain whether he will be selected to the post or not. As about 16 months have already elapsed, we direct the respondents to declare the result of the selection test held on 18.3.1987 for the post of Foreman(Works) within a period of two months from the issue of this order, if not already declared.

Sharma
MEMBER (J)

Sharma
MEMBER (A) 20.7.88

Dt/-20.7.1988/
Shahid.